

## DISSOLUTION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
(ORIGINAL JURISDICTION)

(See Rule 281)

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh have filed applications under Section 481 of the Companies Act, 1956 of the following Companies under liquidation

Whereas the Hon'ble High Court of Punjab and Haryana at Chandigarh vide orders passed in respective case as given below directed for issuance of dissolution notice inviting objections, if any, in respect of dissolution of following companies under liquidation.

In compliance to the aforesaid order dated 23.03.2022, Notice is hereby given to the creditors, contributories, stake holders and general public to file objection, if any, to the dissolution of the following companies under liquidation to the undersigned within 30 days from the date of publication of the present notice. In case, no objections are received, further proceedings will be initiated for the final dissolution of the following enlisted companies in liquidation:-

Sr. No.	Order dated & Case No.	Name & Address of Regd. Office of the Company (In Liqn	Next date of hearing
1.	23.03.2022 passed in C.A.57 of 2022 in C.P.102 of 2001	M/s Jersey India Ltd. Regd.VPO Sihi, Sikandrpur road, Kherki Daula, Gurgaon, Haryana.	24.05.2022
2.	23.03.2022 passed in C.A. 48 of 2022 in C.P. 6 of 1997	M/s Himanshu Proteins Ltd. Regd. Office at Dabwali Road, Sirsa. (Haryana)	24.05.2022



(PRASHANT BALIYAN)  
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